

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MADHUSHREE INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Madhushree Industries Private Limited
2.	Date of incorporation of corporate debtor	25/09/1963
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27209WB1963PTC025901
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 2B, 2nd Floor, 36A, Pratapaditya Road, Kolkata WB 700026
6.	Insolvency commencement date in respect of corporate debtor	13 th August, 2021 (Order Communicated to the IRP on 14 th August, 2021)
7.	Estimated date of closure of insolvency resolution process	8 th February, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia, Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata – 700020 jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Jitendra Lohia C/o: Klass Insolvency Resolution Professionals Private Limited 2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor Kolkata-700020, West Bengal.Email: ip.jitulohia@gmail.com
11.	Last date for submission of claims	27 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Madhushree Industries Private Limited on 13.08.2021 (Order Communicated to the IRP on 14th August, 2021).

The creditors of Madhushree Industries Private Limited are hereby called upon to submit their claims with proof on or before 27.08.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.08.2021
Place: Kolkata



JITENDRA LOHIA
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339